

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : G : NEW DELHI
BEFORE SHRI M. BALAGANESH, ACCOUNTANT MEMBER
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.2676/Del/2019
Assessment Year: 2014-15

SPS Educational and Welfare Society,
206-207, Ansal Satyam,
RDC, Ghaziabad.

Vs

DCIT-CPC,
Bangalore.

PAN: AAQTS2096E

(Appellant)

(Respondent)

Assessee by : Shri Akhilesh Kumar, Advocate
Revenue by : Shri Abhishek Kumar, Sr.DR

Date of Hearing : 04.08.2022
Date of Pronouncement : 31.08.2022

CORRIGENDUM

In this case, in the Tribunal order dated 31.08.2022, a mistake has crept in inasmuch as the Assessment Year in the cause title of the order as well as in para 2 of the order has been wrongly mentioned as 2015-16 whereas the correct Assessment Year for which appeal in ITA No.2676/Del/2019 was filed was Assessment Year 2014-15.

2. Therefore, the correct assessment year in the cause title of the said Tribunal order dated 31.08.2022 in the above appeal as well as in para 2, third line of the order (in the sentence, "The Income tax return for A.Y. 2015-2016

was filed on 25.03.2016”), may be read as “**Assessment Year 2014-15**” instead of “Assessment Year 2015-16.”

Sd/-

(M. BALAGANESH)
ACCOUNTANT MEMBER

Dated, 23rd August, 2024.
dk

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi